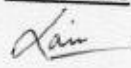


CP No.(IB) 131/ALD/2017,
CA No.85/2019, CA No. 249/2019,
CA No. 322/2019, CA No. 349/2019

ATTENDENCE - CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON 25.03.2021

NAME OF THE COMPANY: Asset Reconstruction Company (India) Limited Vs. Shamken
Spinners Limited

SECTION OF I & B CODE: 33 & 60(5) IBC

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
<u>1.</u>	Zain Abbas	Adv	R.P	
<u>2.</u>				

CP NO.(IB)131/ALD/2017, CA NO.85/2019, CA NO.249/2019,
CA NO.322/2019, CA NO.349/2019

A request has been received on behalf of Sh. Dinkar Singh, Advocate for ARCIL/ Member of CoC and Sh. Arun Saxena, Advocate for Ex-Director for taking up the present matter through Video Conferencing (VC). Request is allowed. Accordingly, the matter is being taken up.

Sh. Zain Abbas, Advocate for RP and Sh. Sayed Fahim Ahmad, Advocate for Resolution Applicant are present.

Ld. Counsel for the RP states that the payment of CIRP cost has not been considered inspite of direction made by this Court.

Ld. Counsel appearing on behalf of Member of CoC/ ARCIL states that because of lack of funds, the amount has not been paid, but they are bound to pay and states that they shall file an affidavit to bring the said facts on record by the next date fixed.

As jointly prayed, put up on 23rd April, 2021 for hearing before the Regular Court/ Video Conferencing, by which time, Ld. Counsels for the parties may file their written submissions, if they so desire.

Dated : 25.03.2021


JUSTICE RAJESH DAYAL KHARE
(MEMBER JUDICIAL)